

Shri T. N. Singh: Since Government money to the extent of 25 per cent. of the issued capital is invested in this corporation, do Government care to examine their annual balance sheet and profit and loss account?

Shri A. P. Jain: We have got our representative on the Board of Directors to adequately protect our interest there.

Mr. Speaker: Next question.

Shri K. C. Sodhia: Is it a private limited company?

Mr. Speaker: Order, order. I am going to the next question.

IRRIGATION SCHEMES IN MADRAS

*1128. **Shri Muniswamy:** (a) Will the Minister of Planning be pleased to state whether it is a fact that an additional allotment in the Five Year Plan has been made to the Madras State for irrigation schemes?

(b) If so, what are the new schemes to be introduced in the State of Madras?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Yes.

(b) (i) Amravathy Reservoir Project.

(ii) Vaigai Scheme.

Shri Muniswamy: May I know, Sir, the amount of this additional allotment?

Shri Hathi: For the Vaigai it is Rs. 250 lakhs and for Amravathy it is Rs. 270 lakhs.

Shri Muniswamy: How many schemes were submitted by Madras and how many were approved?

Shri Hathi: Five were proposed; two have been sanctioned.

Shri Muniswamy: May I know the total number of acres that are expected to be irrigated by these projects?

Shri Hathi: 17,000 acres for the first scheme and 15,000 acres for the other.

Shri Nanadas: Is it a fact that the composite Madras Government spent whatever the Central Government allotted before the separation of Andhra?

Shri Hathi: I will require notice for that.

Shri M. D. Ramasami: May I know, Sir, whether this is in addition to the allotment sanctioned for major irrigation works in 1953?

Shri Hathi: This is in addition.

LOANS TO DISPLACED PERSONS

*1129. **Shri Ramji Verma:** (a) Will the Minister of Rehabilitation be pleased to state the total amount of loan which was not refunded by the displaced persons due to the failure of the businesses for which the loans were granted since 1952?

(b) What methods have been adopted by Government to recover those loans?

(c) Do Government enquire into the soundness of the business which an applicant proposes to undertake before granting a loan, and if so, how?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Loans granted since 1952 have not yet become repayable.

(b) Does not arise.

(c) Yes. State Governments actually distribute loans to displaced persons after making necessary enquiries in such manner as they consider suitable.

श्री राम जी वर्मा : इन में कम से कम कितने रुपये का लोन दिया गया होगा ?

श्री ए० पी० जैन : मैं समझता हूँ कि शायद सौ रुपये या इस के लगभग दिया गया होगा ।

श्री रघुवहन सिंह : क्या इस कर्जों की वसूली में कुर्की भी होती है ?

श्री ए० पी० जैन : हाँ, कभी कभी होती भी है ।

Pandit D. N. Tiwary: What is the total amount advanced and the interest charged?

Shri A. P. Jain: The total amount sanctioned is approximately Rs. 9.6 crores out of which Rs. 8 crores and 87 lakhs has actually been advanced. The rate of interest varies from time to time according to the rate at which the Government borrows from the market.

Shrimati Renu Chakravartty: I wanted to know if there is any uniform scale of interest.

Shri A. P. Jain: It is a uniform rate of interest for a particular year.

DISPLACED PERSONS

*1130. **Shri Gidwani:** (a) Will the Minister of Rehabilitation be pleased to state whether it is a fact that orders have been issued by the Central Government to the Government of Bombay that there should be no fresh admissions of displaced persons for receipt of doles till all persons who are now receiving doles outside Homes and Infirmaries are admitted in Homes and Infirmaries?

(b) What is the number of such persons?

(c) Is it a fact that fresh admissions for receipt of doles are made in very hard cases and such admissions are made only when the parties agree to be sent to a Home and an Infirmery?

The Minister of Rehabilitation (Shri A. P. Jain): (a) The orders issued have since been cancelled.

(b) About 6,800.

(c) Admissions are made in the case of persons falling under the categories listed in the statement laid on the Table of the House and they have to go to one of the Homes or Infirmaries, except in special cases. [See Appendix V, annexure No. 12.]

Shri Gidwani: The orders have been cancelled, as I understand?

Shri A. P. Jain: Yes.

IMPORT OF TRACTORS

*1131. **Shri G. P. Sinha:** Will the Minister of Commerce and Industry be pleased to state how many tractors have been imported into India in 1952-53 and 1953-54?

The Minister of Commerce (Shri Karmarkar): 1,227 tractors were imported during 1952-53 and 2,318 were imported during April-September 1953.

Shri G. P. Sinha: Which were the firms which were granted licences to import tractors?

Shri Karmarkar: I have not got that information; nor is it our practice to give the names of firms.

Shri Bhagwat Jha: Are the Government aware that in view of the fact that spare parts are not available for these tractors imported, most of them after they are started become unworkable or idle?

Shri Karmarkar: No, Sir. That is not our information. We have taken adequate care to see that spare parts are available. But if any instance has come to the hon. Member's notice, I should be grateful if he would remind us.

Shri Kasliwal: Could you say what is the total cost of these tractors imported in 1952-53 and 1953-54?

Shri Karmarkar: As I said, Sir, during 1952-53 we imported 1,227 tractors and the cost was Rs. 1,18,79,571. During 1953-54, the total number was 2,318 and the value was Rs. 1,78,21,878. This is according to the customs returns.

Shri S. N. Das: Out of the total number of tractors imported, what is the number imported on Government account and what is the number on private account?

Shri Karmarkar: For that I require notice.

Shri Meghnad Saha: What percentage of these tractors are in working condition and how many are in hospital?